IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Civil Misc. Contempt Application No. 66 of 2002

in

Original Application No.379 of 2002

Allahabad this the 24th day of September, 2002

Hon ble Maj. Gen. K. K. Srivastava, A. M. Hon ble Mrs. Meera Chhibber, J. M.

Lal Singh, son of late Shri Dina Nath Singh, n/o 28 Kendriya Vidyalaya No.1 Compus Teachers Colony, Jhansi Cantt. Jhansi.

-- Applicant

(By Advocate - Shri B. P. Shrivastava)

Versus

- Mr.M.K. Rao, Deputy Commissioner (Admn.)
 Kendriya Vidyalaya Sangathan,
 18. Institutional Area, Shaheed Bhagat
 Singh Marg, New Delhi-16.
- Mr. T.Khan, Principal, Kendriya Vidayalaya No.1 Jhansi, Rana Pratap Marg, Jhansi.

- Respondents.

(By Advocate - Shri N. P. Singh)

ORDER (ORAL)

By Hon'ble Mrs. Meera Chhibber, J. M.

None present for the applicant, even in the revised call. Learned counsel for the respondents has invited our attention to the direction passed by this Tribunal on 9.4. 2002 in OA No.379/02, whereby the OA was finally disposed of by giving a direction to respondent No.3 Deputy Commissioner, Kendriya Vidyalaya Sangathan,

Contd. . . 2

New Delhi to consider and decide the representation of the applicant within a month from the date a copy of this order is filed before him alongwith fresh copy of representation. Today when the matter came up, counsel for the respondents has produced for our perusal the order dated 27.5-2002 by which the representation of the applicant has been disposed of by passing a detailed and reasoned order. The said order is taken on record. It is also stated by the counsel for the respondents Shri N. P. Singh that against the said order dated 27.5.2002, the applicant has already approached the Hon'ble High Court of Allahabad by filing a Writ Petition and the Hon ble High Court of Allahabad has been pleased to stay the operation of the said order. The respondents counsel has also invited our attention to Annexure-CA-1 & CA-2 by which the applicant had given his joining report on 13.5. 2002 and the same was communicating to the Deputy Commissioner (Admn.), New Delhi.

In view of the facts as explained by the prespondents' counsel and the statement made at bar, we think the direction given in the OA, having already been complied with, this CCP is no longer maintainable.

Accordingly, this CCP is dismissed and notices against the respondents are discharged.

J. M.

A. M.

RKM